

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 1

C.P. (IB)/684(MB)2022

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **19.07.2024**

NAME OF THE PARTIES : **Bank Of India Limited**

Vs

Green Power Sugars Limited

For FC : Adv. Geeta Toraskar

For CD : Adv. Rohit Gupta i/b Adv. Agam H Maloo

Section 7 of IBC

ORDER

1. Counsel for FC Adv. Geeta Toraskar submits that her client has received the entire amount regarding settlement and therefore she submits that CP is to be dismissed. In view of the full and final settlement, she requests that this CP may be disposed of.
2. Heard both the Counsel for FC and CD. Since the matter is finally settled, the CP is allowed to be withdrawn.
3. **Disposed of as settled.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

RV